

power training, etc.) is presently estimated to be approximately Rs. 32 crores.

(c) The Government of India has already provided a grant of Rs. 1.5 crores to the Indian Spinal Injury Centre, New Delhi for the Project. Further assistance has not yet been decided. The contribution of Delhi Administration is being ascertained.

(d) The Centre is expected to start functioning by March 1992.

Ganga-Luni Link Scheme

3439. CH. JAGDEEP DHANKHAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is nay scheme to Link Luni with Ganga; and

(b) if so, the progress made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

Plant for Drinking Water

3440. SHRI MANORANJAN BHAKTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to set up any second plant for making soft water fit for drinking; and

(b) the details of steps taken or proposed to be taken to provide pure drinking water to the people in remote areas?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). There is no such proposal under

consideration of the Government. However, under the National Drinking Water Mission, administered by the Department of Rural Development, 127 desalination plants are being set up by the Government in order to control the problem of brackishness of drinking water in the rural areas of various States/ Union Territories.

Cases decided by Central Consumer Protection Council

3441. CH. JAGDEEP DHANKHAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the number of cases decided by the Central Consumer Protection Council; and

(b) the number of cases still pending with the Council?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) The Central Consumer Protection Council set up under the Consumer Protection Act, 1986 (No. 68 of 86) is advisory in nature and does not decide cases. There is a separate three tier machinery envisaged under the Act to deal with the grievances of the consumers.

(b) In view above, question does not arise.

Surajmal Stadium, Nangloi

3442. SHRI TARIF SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) when the foundation stone of the Surajmal Stadium, Nangloi, Delhi was laid by the Delhi Development Authority;

(b) whether any time schedule has been fixed for the completion of the work; and

(c) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 1st July, 1983.

(b) and (c). DDA has reported that the work is likely to be completed by December, 1992.

Programme for Artificial Recharge of Water

3443. **SHRIBABUBHAIMEGHJISHAH:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Ground Water Corporation has chalked out a plan with the assistance of United Nations Development Programme and Government of Gujarat for artificial recharge of water in Mehsana and coastal area of Saurashtra in Gujarat;

(b) if so, the details thereof; and

(c) whether Union Government propose to sponsor this Plan in Kutch also?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b) In collaboration with the Government of Gujarat, the Central Ground Water Board conducted an experimental artificial recharge project in Mehsana and coastal Saurashtra in Gujarat from 1981 to 1985 with the assistance of the United Nations Development Programme. No further programme is under consideration.

(c) No such proposal has been received.

Election of Co-Operative Group Housing Societies

3444. **SHRI KAMAL CHAUDHRY:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any of the Co-operative Group Housing Societies in Delhi was issued requisitions u/s 30 (1) of Delhi, Co-operative Societies Act by Registrar Co-operative Societies during last three years;

(b) if so, the details thereof with dates of requisitions and dates of elections held by the said societies; and

(c) the details of action taken against the defaulting societies?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c) The details of societies who were issued requisitions u/s 30 (1) of Delhi Co-operative Societies Act, dates of elections held and action taken against defaulting societies are given in statement I and II [Placed in Library. See No. LT 670/90]

Letter From Members of Parliament

3445. **SHRI RAM SAGAR (Saidpur):** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of letters received from Members of Parliament in his Ministry from 1 January, 1990 till date;

(b) the number of letter out of them disposed of and the reasons for other letter pending; and

(c) the details of steps taken to expedite replies to these letters?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The position of letters received from Member of Parliament during the period is as follows:

No. of letters received	1004
No. of letters disposed of	827
No. of letters pending	177